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SHRI GURUDAS DAS GUPTA: Madam what I am saying is ...(*interruptions*)...

THE DEPUTY CHAIRMAN: That matter is closed.

SHRI GURUDAS DAS GUPTA: Madam, I am only saying, you kindly take that matter into consideration.

THE DEPUTY CHAIRMAN: What did I say?...(Interruptions)...One minute, Mr. Gupta. The whole trouble is...(Interruptions)...One second I think the trouble in this House is that the Members don't listen to what is happening in the House and ask the Chair to react. Unnecessarily I have to waste the time to this House repeating the same thing which I hate to do. I have already said that this matter is not under discussion now because I don't know whether the Chairman has taken any decision on the substantive motion which Mr. Agarwal moved earlier. I have no idea if it is pending before the hon. Chairman. I am also not aware whether he has disposed of that motion or not. So, I cannot take a decision now. I will discuss the matter. I will find out the factual position. After doing this, I will come before the House and inform it what the position is. However, Mr. Gupta, I have taken into account your views also. Now this is over. I will go ahead with the papers to be laid on the Table. Dr. U. Venkateswarlu.

PAPERS LAID-ON THE TABLE

Reports 1994-95 of the Comptroller and Auditor General of India and Appropriation Accounts (1994-95) of Railways

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): Madam Deputy Chairman, on behalf of Shri P. Chidambaram, I lay on the Table a copy each (in English and Hindi) of the following papers, under clause (1) of article 151 of the Constitution:—

(i) Report of the Comptroller and Auditor General of India for the year ended 31 March 1995 (No. 3 of 1996) Union Government (other Autonomous Bodies). (Placed in Library. *See. No.* LT-172/96)

(ii) Report of the Comptroller and Auditor General of India for the year ended 31 March 1995 (No. 10 of 1996 Union Government (Railways). (Placed in Library. *See. No.LT-m/96*)

(iii) Appropriation Accounts of Railways part I Review, for the year 1994-95. (Placed in Library *See No.* LT-176/96)

(iv) Appropriation Accounts of Railways Part II Detailed Approp riation Accounts for the year 1994-95. (Placed in Library *See No.* LT-174/96)

(v) Appropriation Accounts of Railways Part II Detailed Appropriation Accounts (Annexure 'G') for the year 1994-95. Placed in Library *See. No.* 175/96)

SHRI SATISH AGARWAL (Rajas-than): Madam...(Interruptions)...

THE DEPUTY CHAIRMAN: What is your objection? Have you any objection even on the Papers to be laid on the Table?

SHRI SATISH AGARWAL: About the earlier issue, I had addressed a communication to you. I have a different point to make on the laying of papers.

THE DEPUTY CHAIRMAN: What is that?

SHRI SATISH AGARWAL: Madam, the normal practice in this House is that the reports of the CAG for the previous year are laid on the Table of the House sometime in February or March so as to make them available to the Members of

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parliament for use in the debates on cither the Railway Budget or the General Budget. Today is 26th July. The discussion on Railway Budget is already on. And we are getting these reports now. There are 3-4 reports on the Ministry of Railways. Some other reports are there concerning other Ministries. I would strongly protest against this. I protested against such a practice in 1994 also and Dr. Manmohan Singh, the then Finance Minister, ha apologised to this House for the delay in the laying of the reports on the Table of the House. So far as the audit reports are concerned, they are very useful for the Members of Parliament during debates either on the Railway Budget or on the General Budget. Now the debate on the Railway Budget has already started and we are now halfway through it. Had the discussion on the General Budget also started, we would have been deprived of the benefit of these reports, It Is not fair on the part of the Government to lay such Important reports late. The Government ought to have laid them on the Table of the House much before.

THE DEPUTY CHAIRMAN: Mr.

Agarwal, you will agree with me that Papers or Reports could be laid on the Table of the House only when the Session was on. In February, we were not in Session. After that also, we were not In Session. That is why he has laid them on the Table now.

SHRI SATISH AGARWAL: Even then it could have been laid earlier. The parliament is in session from the 10th of July.

THE MINISTER OF AGRICULTURE (SHRI CHATURANAN MISH-RA): You are right. But the situation this year is quite different because of General Election and many other factors.

THE DEPUTY CHAIRMAN: Yes, it is a different situation. (*Interruptions*)

SHRI CHATURANAN MISHRA: Unless the House is in Session, how can it be laid? SHRI SATISH-AGARWAL: This could have been laid in March, before the elections.

Reports (1994-95) of the Comptroller and Auditor General of India

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE. (SHRI N.V.N. SOMU): Madam, on behalf of SHRI MURASOLI MARAN I lay on the Table a copy each (in English and Hindi) of the following Reports, under clause (1) of article 151 of the Constitution:—

> (i) Report of the Comptroller and Auditor General of India for the year ended the 31 March 1995 (No. 1 of 1996— Union Government, Commercial Review of Accounts) (Placed in Library. *See. No.* LT-167/96)

> (ii) Report of the Comptroller and Auditor General of India for the year ended the 31 March 1995 (No.2 of 1996—Union Government Commercial Comments of Accounts) (Placed in Library *See No*.LT-168/96)

(ill) Report of the Comptroller and Auditor General of India for the year ended the 31 March 1995 (No.3 of 1996—Union Government Commercial Audit Observations (Placed in Library. *See No.* LT-169/96)

Notification of the Ministry of Railways

रेल मंत्री भी राम विलास पासवानः महोदया मैं रेल अधिनियम, 1989 की धारा 199 के अधीन भारतीय रेल (चालित लाइन) साधारण (संशोधन) नियम, 1996 को प्रकाशित करने वाली रेल मंत्रालम की अधिसूचना सा॰ का॰ नि॰ सं॰ 83, दिनोक 17 फरवरी, 1996 की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखाता हूं। [पुस्तकालय में रखी गई/देखिए संख्या एल॰टी॰-302/96]